

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 834/2014

This the 17th day of November, 2016

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ajit Singh Tokas
Son of Late Sh. Hari Singh,
No. D-2297, D.C.P. Office,
S.W. Distt. Reserved Inspector,
Dwarka, New Delhi
(By advocate: None)

.....Applicant

Versus

1. Commissioner of Police
Police Head Qtr., I.P. Estate,
New Delhi.
2. Joint C.P. Southern Range
Police Head. Qtr. I.P. Estate,
New Delhi.
3. S.K. Tiwari
Addl. D.C.P.11/West District,
Delhi

....Respondents

(By advocate: Mr. N.K. Singh for Mrs. Avnish Ahlawat)

ORDER (ORAL)

By Shri Raj Vir Sharma, Member (J):

None has appeared on behalf of the applicant. It is seen that even on 17.03.2016 and on 18.05.2016 there was no appearance on his behalf. It appears that the applicant is not interested in pursuing this matter.

2. The OA is accordingly dismissed in default and for non-prosecution.

(K.N. Shrivastava)
Member (A)

(Raj Vir Sharma)
Member (J)

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